

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1066 OF 2019 IN**  
**DFR NO. 2124 of 2019 &**  
**IA NO. 1409 OF 2019**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Uttar Haryana Bijli Vitran Nigam Ltd & Ors. ...Appellant(s)**

**Versus**

**GMR Kamalanga Energy Ltd & Ors. ...Respondent (s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran, Sr. Adv  
Ms. Poorva Saigal  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Vishrov Mukherjee  
Mr. Pratyush Singh for Caveator/R-1

Mr. Aashish Anand Bernard  
Mr. Paramhans for R-3

**ORDER**

**IA No. 1066 of 2019**

*(Application for condonation of delay in filing appeal)*

For the reasons set out in the application, delay of 05 days in filing the appeal is condoned.

Application is disposed of.

**DFR NO. 2124 OF 2019 &**  
**IA NO. 1409 OF 2019**

Service complete.

Learned senior counsel, Mr. M.G. Ramachandran, appearing for the Appellant filed a letter/Memo No. Ch-13/SAO/HPPC/PTC GMR KAMALANGA dated 12.07.2019 addressed to M/s PTC India Ltd. seeking certain details.

Learned senior counsel for the Appellant, further, submits that if these particulars are submitted, the Appellant Discom would take instructions and submit accordingly.

Registry is directed to number the appeal and list the matter on **19.08.2019.**

**(S.D. Dubey)**  
**Technical Member**

*vt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**